

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Comp. App. (AT) No.100 of 2019

IN THE MATTER OF:

M/s. Mangala Investments Ltd. & Ors.

...Appellants

Versus

Canara Land Investments Ltd. & Ors.

...Respondents

Present:

For Appellants : Mr. Saurabh Kalia and Mr. Harshit Aggarwal, Advocates

For Respondents: Mr. Aravindh S., Advocate

O R D E R

(Through Virtual Mode)

15.09.2020 Learned counsel for the Appellant prays for extension of time to file rejoinder as according to him, copy of the supplementary affidavit has not been provided by the Respondents. A copy of the same be provided within one week. Rejoinder thereto, if any, may be filed within three weeks thereof.

Documents, stated to have been left inadvertently, have been filed by the Respondent in terms of I.A. 2086 of 2020. The same is taken on record.

Learned counsel for the parties may also file their short written submissions, not exceeding three pages.

List the appeal 'for Admission (After Notice)' on **16th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/